

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-10-2023 AT 10:30 AM**

**IA (IBC) 1623/2023 in IA No. 1022 of 2023 & IA (IBC) 1022/2023 in
CP(IB) No.673/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Bank of India

... **Financial Creditor**

Vs

ECI Infra Towers Company Pvt Ltd (Corporate Guarantor of
ECI Engineering & Construction Co.Ltd)

... **Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1623/2023 in IA No 1022/2023

Learned Counsel Smt. Mummaneni Vazra Laxmi, for the applicant and Smt. Kalpana, Resolution Profession in person present. this IA is filed by the applicant in IA 1337/2023 to set aside the order dated 13.07.2023 whereby the same was dismissed for not filing the counter along with the said application. Notice of this application is given to the respondents. No counter filed. Heard, the Learned Counsel for the petitioner.

IA 1337/2023 is dismissed for not filing the counter within the time mentioned by this Tribunal. Now it is represented that the counter in IA No 1022/2023 will be filed today. Therefore, with a direction that counter in IA 1022/2023 should be filed today in default this IA No. 1623/2023 stands dismissed. Accordingly, **this IA (IBC) 1623/2023 in IA No 1022/2023 is allowed**, subject to filing counter in IA 1022/2023 by today. **IA No 1337/2023 stands restored and allowed.**

IA (IBC) 1022/2023

Counter filed. For enquiry in IA No 1022/2023, mater adjourned to 01.12.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)